

[23 August, 2004]

RAJYA SABHA

श्री उपसभापति : रिकार्ड में नहीं जा रहा है ...**(ब्यवधान)**... I have to inform Members that a letter has been received from Shri Ram Jethmalani stating that he is unable to attend the House due to unavoidable reasons. He has, therefore, requested for the grant of Leave of Absence from 23rd August, 2004 till the end of the current (202nd) Session of the Rajya Sabha.

Does he have the permission of the House for remaining absent from the sittings of the House from 23rd August, 2004 till the end of the current (202nd) Session of the Rajya Sabha?

(No hon Member dissented)

MR DEPUTY CHAIRMAN Permission to remain absent is granted.

MOTION FOR ELECTION TO THE COURT OF THE ALIGARH MUSLIM UNIVERSITY

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD ALI ASHRAF FATMI): Sir, I beg to move

"That in pursuance of item (xxiv) of clause (1) read with clause (2) of Statute 14 of the Statutes of the Aligarh Muslim University made under the Aligarh Muslim University (Amendment) Act, 1981, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the court of the Aligarh Muslim University"

The question was put and the motion was adopted

MOTION FOR ELECTION TO THE SPICES BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E V K S ELANGOVA): Sir, I beg to move

"That in pursuance of clause (b) of sub-section (3) of section 3 of the Spices Board Act, 1986 (No. 10 of 1986) read with Rule 4 (1) (b) and Rule 5(1) of the Spices Board Rules, 1987, this House do proceed to elect in such manner, as the Chairman may direct, one Member from among the Members of the House, to be a member of the Spices Board".

The question was put and the motion was adopted